

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl)... 2012
CRLMP.NO(s). 19263

(From the judgement and order dated 27/08/2012 in CRLMC No.198/2011, of
The HIGH COURT OF DELHI AT N. DELHI)

SUMEET SURI Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR Respondent(s)

(With appln(s) for exemption from surrendering and office report)

Date: 14/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Ms Swikriti Sinhanian, Adv.
Mr. Siddharth Singla, AOR

For Respondent(s) Mr. Gopal Subramaniam, Sr. Adv.
/R.2/caveator Mr. U.U. Lalit, Sr. Adv.
Mr. Aman Lekhi, Sr. Adv.
Ms. Sapna Chauhan, Adv.
Mr. Gaurav Liberhan, Adv.
Mr. Nikhil Bahri, Adv.
Ms. Mukti Chowdhary, AOR

UPON hearing counsel the Court made the following
O R D E R

Issue notice, returnable four weeks hence. (12th October, 2012)

Since the respondent No.2 is represented on caveat, service of notice on the said respondent is dispensed with. Let the respondent No.1, State of NCT of Delhi, be served, both in the usual course and also by way of dasti service, through its learned Standing Counsel.

Having regard to the affidavit filed on behalf of the State, before the Delhi High Court, State of NCT of Delhi, is directed to produce the records of the case in support of the same.

The interim protection, already granted, will continue in the meantime.

The respondents will be at liberty to file counter affidavits to the Special Leave Petition, within two weeks; rejoinder, thereto, if any, may be filed within a week thereafter.

| (Sheetal Dhingra)
| COURT MASTER

| | (Juginder Kaur)
| | Assistant Registrar

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